

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 1**

ITEM No 20  
IA(Companies Act)/9(AHM)2021  
in  
Appeal/13(AHM)2021

**Order under Section 252(3)**

**IN THE MATTER OF:**

Ushaben Panchal  
(Neha Organic & Chemicals (Gujarat) Pvt Ltd)  
V/s  
ROC Gujarat

.....Applicant

.....Respondent

**Order delivered on ..03/11/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENTS:**

For the Applicant : Ms. Natasha Dhruvan Shah, Advocate.

**ORDER**


Heard Ld. Counsel for the applicant.

IA (Companies Act)/9 (AHM) 2021 is filed under Rule 11 of NCLT Rules, 2016 by one of the Directors cum Shareholder of the Company which was restored vide order dated 06.09.2021. While allowing the restoration, this Tribunal directed the applicant to pay cost of Rs.25,000/- per year from the date of default, i.e. since 1991. Ld. Counsel for the applicant brought to our notice that total cost would come to Rs.7.5 lakhs which is too high, besides her client has to pay statutory penalty to RoC also.

We consider all the aspects. Since the company is restored, in our discretion, we reduce the penalty from Rs.25,000/- per year to Rs.10,000/- per year. We direct applicant to pay penalty of Rs.10,000/- per year.

With this, IA stands allowed and disposed of.

  
(AJAI DAS MEHROTRA )  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)